Appointment of female judges and prosecutors

†2936. SHRIMATI KANTA KARDAM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the crimes against women belonging to Scheduled Castes, Scheduled Tribes and single women are rising constantly and if so, whether Government proposes to establish special courts separately for the hearing of such cases and if so, the details thereof State/Union Territory-wise including Uttar Pradesh; and

(b) the number and details of female judges and female Public prosecutors appointed/under consideration for appointment during the last three years for hearing of increasing cases of crimes against women and for providing them speedy justice?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Setting up of Special Courts and their functioning falls within the domain of the State and Union Territory Governments and respective High Courts who set up such courts as per the quantum and seriousness of crimes and their resources. The data on number and details of female judges and female prosecutors appointed/under consideration for appointment during the last three years for hearing of increasing cases of crimes against women and for providing them speedy justice is not maintained at Central Government level.

However, as per information received from High Courts, there are 581 Fast Track Courts dealing with crimes that are heinous in nature and which include crimes against women, children and other marginalized communities etc. are functioning across the country. The State-wise details of such courts is provided in Statement-I (*See* below). Further, as per information received from the High Courts, a total of 702 Specila Courts have been set up the provisions of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015, the State-wise details of which are provided in Statement-II.

Statement-I

Details of Fast Track Courts in the country dealing with heinous crimes against women, children and other marginal communities

Sl. No.	Name of the State/UT	No. of Fast Track Courts functional (as on 31.03.2019)
1	2	3
1.	Andhra Pradesh	21

† Original notice of the question was received in Hindi.

1	2	3
2.	Assam	03
3.	Arunachal Pradesh	0
4.	Mizoram	02
5.	Nagaland	0
6.	Bihar	45
7.	Chhattisgarh	23
8.	Delhi	14
9.	Goa	0
10.	Maharashtra	77
11.	Gujarat	0
12.	Haryana	05
13.	Punjab	0
14.	Chandigarh	0
15.	Himachal Pradesh	0
16.	Jammu and Kashmir	0
17.	Jharkhand	0
18.	Karnataka	0
19.	Kerala and Lakshadweep	0
20.	Madhya Pradesh	0
21.	Manipur	04
22.	Meghalaya	0
23.	Odisha	0
24.	Rajasthan	0
25.	Sikkim	02
26.	Tamil Nadu	50
27.	Puducherry	0
28.	Tripura	03
29.	Uttar Pradesh	206
30.	Uttarakhand	0
31.	West Bengal and Andaman and Nicobar Islands	88

1	2	3
32.	Telangana	38
33.	Daman and Diu	0
34.	Dadra and Nagar Haveli	0
	TOTAL	581

Statement-II

Details of Special Courts functional as per provision of SC and ST (PoA) Act

Sl. No.	Name of the State/ST	No. of Special Courts functional as per the provisions of The Scheduled Castes and the Scheduled Tribes (PoA) Act (as on 31.03.2019)
1	2	3
1.	Andhra Pradesh	13
2.	Assam	0
3.	Arunachal Pradesh	0
4.	Mizoram	02
5.	Nagaland	08
6.	Bihar	37
7.	Chhattisgarh	23
8.	Delhi	11
9.	Goa	02
10.	Maharashtra	170
11.	Gujarat	63
12	Haryana	21
13.	Punjab	22
14.	Chandigarh	01
15.	Himachal Pradesh	0
16.	Jammu and Kashmir	0
17.	Jharkhand	24
18.	Karnataka	32
19.	Kerala and Lakshadweep	14
20.	Madhya Pradesh	50

1	2	3
21.	Manipur	0
22.	Meghalaya	0
23.	Odisha	94
24.	Rajasthan	35
25.	Sikkim	04
26.	Tamil Nadu	06
27.	Puducherry	0
28.	Tripura	05
29.	Uttar Pradesh	40
30.	Uttarakhand	13
31.	West Bengal and Andaman and Nicobar Islands	0
32.	Telangana	10
33.	Daman and Diu	01
34.	Dadra and Nagar Haveli	01
	TOTAL	702

Commission for judicial reforms

2937. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to fix any time-limit for disposal of criminal and civil cases in various courts in the country;

(b) if so, the details thereof;

(c) whether Government proposes to set up any Commission or Committee for judicial reforms, for speedy disposal of pending court cases and for opening of new benches of High Courts in various States in order to help the people in getting speedy justice and disposal of pending cases against them; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) No, Sir.

(b) Does not arise.